

**IN THE INCOME TAX APPELLATEs TRIBUNAL
“E” BENCH, DELHI**

**BEFORE MS. MADHUMITA ROY, JUDICIAL MEMBER
& SHRI NAVEEN CHANDRA, ACCOUNTANT MEMBER**

**ITA No.4454/Del/2019
(A.Y: 2015-16)**

Manu Garg & Sons (HUF) 67 Navyug Market, Ghaziabad, Uttar Pradesh 201001	Vs.	DCIT, Circle-1 Income Tax Officer, Hapur Chungi Ghaziabad Uttar Pradesh – 201002
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No.: AARPG6588N		
Appellant	..	Respondent

Appellant by :	Sh. Somil Agarwal,, Adv. Sh. Deepesh Garg, Adv.
Respondent by :	Sh. Amit Katoch, Sr. DR
Date of Hearing	12.03.2025
Date of Pronouncement	12.03.2025

ORDER

PER MADHUMITA ROY, JM:

The assessee has opted for VSVS Scheme 2024, the application whereof was filed through Form No. 1 on 08.03.2025 with designated authority; copy of Form No.1 has been duly filed by the assessee before us. In that view of the matter the appellant withdraws its appeal.

2. Under this facts and circumstances of the matter, the appeal is dismissed as withdrawn. However, the appellant is granted liberty in the event the benefit under the VSVS Scheme 2024, is not extended to it for revival of the appeal before the Tribunal by making appropriate application.

3. The appeal is dismissed as withdrawn.

Order pronounced in the open court on 12.03.2025

Sd/-
(Naveen Chandra)
ACCOUNTANT MEMBER

Sd/-
(Madhumita Roy)
JUDICIAL MEMBER

Dated 12.03.2025

PS: Rohit

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI